

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Fifty Third Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1983**

Presented on 23-2-83

Adopted on 25-2-83

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Seventh Lok Sabha)**

**FIFTY-THIRD REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-third Report.

2. The Committee met on 21 February, 1983 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1983 (*Amendment of Preamble, etc.*) by Shri Bhogendra Jha.

(2) The Constitution (Amendment) Bill, 1983 (*Insertion of new articles 125A and 221A*) by Prof. Madhu Dandavate.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Reconsideration of the classification of the following Bills:—

(1) The Special Educational Facilities (for Children of Inter-caste or inter-religion Married Parents) Bill, 1982 by Shrimati Vidya Chennupati.

(2) The Promotion of a Casteless and Religionless Society Bill, 1982 by Shrimati Vidya Chennupati.

*Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

(1) The Constitution (Amendment) Bill, 1983 (*Amendment of Preamble, etc.*) by Shri Bhogendra Jha.

The Bill seeks to amend the Constitution with a view to substitute the word "Bharat" for the word "India" wherever it occurs in the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1983 (*Insertion of new articles 125A and 221A*) by Prof. Madhu Dandavate.

The Bill seeks to insert new articles 125A and 221A in the Constitution with a view to put a ban on further employment of Judges of the Supreme Court and High Courts after they cease to hold office as Judges of the Supreme Court or High Courts.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Reconsideration of the classification of Bills*

6. The Committee then considered the request of Shrimati Vidya Chennupati to reconsider their earlier recommendations giving category 'B' (*vide* Forty-fifth Report) to her Bills, namely, (i) the Special Educational Facilities (for Children of Inter-caste or Inter-religion Married Parents) Bill, 1982 and (ii) the Promotion of a Casteless and Religionless Society Bill, 1982 and place them in category 'A'.

7. On reconsideration, the Committee recommend that both the Bills may be placed in category 'A'.

*Recommendations*

8. The Committee recommend that—

- (i) Shri Bhogendra Jha and Prof. Madhu Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) The classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the reclassification of the Bills, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;  
21 February 1983.  
2 Phalguna 1904 (Saka).

G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Management of Properties of Temples, Muths and Other Religious Institutions Bill, 1982 by Shri Ranjit Singh.	96 of 1982	B	2 hours
2.	The Land Acquisition (Amendment) Bill, 1982 ( <i>Amendment of section 4, etc.</i> ) by Shri George Fernandes.	101 of 1982	B	2 hours
3.	The Cattle Insurance Bill, 1982 by Shri P. Rajagopal Naidu.	137 of 1982	[B	2 hours
4.	The Prevention of Food Adulteration (Amendment) Bill, 1982 ( <i>Insertion of section 16A, etc.</i> ) by Shri Bapusaheb Parulekar.	138 of 1982	B	2 hours
5.	The Criminal Laws (Amendment) Bill, 1982 by Shri Bapusaheb Parulekar.	143 of 1982	B	2 hours
6.	The Equal Sharing of Ancestral Property Bill, 1982 by Shri P. Rajagopal Naidu.	139 of 1982	B	2 hours
7.	The Land Acquisition (Amendment) Bill, 1982 ( <i>Amendment of section 3, etc.</i> ) by Shri A. T. Patil.	140 of 1982	B	2 hours
8.	The National Parks Bill, 1982 by Shri P. Rajagopal Naidu.	144 of 1982	B	2 hours
9.	The Forest Revenue (Conservation) Bill, 1982 by Shri G. Narsimha Reddy.	141 of 1982	B	2 hours